



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Sep/202324/12

DATED: 12/10/2023

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202324/12 dated 12/10/2023 of Norms Committee - II for the year 2023-24 was held on 12/10/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SANJAY KUMAR, Deputy DGFT	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	SK BHATNAGAR, Technical Consultant	DGFT
4	vishan agrawal, Technical Consultant	DGFT
5	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries

6	rahul bhardwaj, Technical Consultant	Office of DC(MSME) , Ministry of MSME
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Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002707AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004392AM23
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000503AM24
RA File Number	052304000509 AM15
Licence No and Date	0510393185/13/02/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000505AM24
RA File Number	052304000053 AM16
Licence No and Date	0510394385/29/05/2015
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	7 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003159AM24
RA File Number	072404000312 AM18
Licence No and Date	0710112822/14/02/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DESHMUKH LEAD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004034AM23
RA File Number	039404001032 AM18
Licence No and Date	0310819722/12/03/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000352AM24
RA File Number	NA

Licence No and Date	3110067035/26/04/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003530AM24
RA File Number	072404000010 AM19
Licence No and Date	0710113220/02/05/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005599AM23
RA File Number	039504000138 AM19
Licence No and Date	0310821232/25/05/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 11.10.2023, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00007156AM23
RA File Number	039504000137 AM19
Licence No and Date	0310821453/05/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00001764AM23
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000353AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	15 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00007231AM23
RA File Number	342404000149 AM19
Licence No and Date	3410044374/31/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 11.10.2023, as under:

Export Item: FRPROTAR BLADE LM 62.2 P – **68.0 Nos.**

Net weight per Blade: **14,050.23 Kg**

Import item:

SI.No.	SI.No. of A.A.	QTY
1.	28,38,48,60- 64,82,89,90	Components, allowed as per G.N.4
2.	51,52,70,84	Consumables Qty. as applied for value altogether restricted to 5% of FOB Value
3	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004104AM23
RA File Number	039504000439 AM19
Licence No and Date	0310822894/07/08/2018
Norms Committee Decision:	
PH attended by the firm. Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00001299AM24
RA File Number	052304000061 AM20
Licence No and Date	0510410513/08/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The firm is requested to furnish the shipping bill.

The case stands deferred.

Case No.	22 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00007006AM23
RA File Number	018105000203 AM20
Licence No and Date	0510411476/09/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 10.10.2023 via email, as under:	
I. Import 4: Copper wire rod: 1.01 Kg. /Kg. content in Export Product.	
RA concerned may take suitable consequential action accordingly.	

Case No.	23 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	24 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000563AM23
RA File Number	562404000025 AM20
Licence No and Date	5610005782/10/01/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1.

The case stands deferred.

Case No.	26 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006680AM23
RA File Number	562404000037 AM20
Licence No and Date	5610005825/20/02/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	27 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003628AM23
RA File Number	062404000091 AM20

Licence No and Date	0610039446/04/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 12.10.2023, as under: I. GLASS FIBER REINFORCED POLYAMIDE PA 6: 1.05 KG/KG CONTENT IN EXPORT II. THERMOPLASTIC ELASTOMER: 1.05 KG/KG CONTENT IN EXPORT RA concerned may take suitable consequential action accordingly.	

Case No.	28 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004826AM23
RA File Number	052404000759 AM20
Licence No and Date	0510413875/13/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005986AM24
RA File Number	132404000011 AM21
Licence No and Date	1310049585/05/06/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	30 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000808AM24
RA File Number	022404000046 AM21
Licence No and Date	0210209991/21/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	31 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006796AM23
RA File Number	018105000692 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000590AM24
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000810AM24
RA File Number	022404000089 AM21
Licence No and Date	0210210142/06/10/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00004198AM23
RA File Number	042404000124 AM21
Licence No and Date	0410167270/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21
Licence No and Date	0411000346/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000599AM24
RA File Number	56AA04002837 AM21
Licence No and Date	5611000221/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please furnish the complete list of import & export items in a readable format. The case stands deferred.	

Case No.	40 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006794AM23
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	41 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved

Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005961AM24
RA File Number	05AA04024364 AM22
Licence No and Date	0511003101/11/06/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision:	

Committee Report awaited.

Case No.	44 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	45 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000825AM24
RA File Number	02AA04010704 AM22
Licence No and Date	0211000873/30/06/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	48 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000594AM24
RA File Number	04AA04005947 AM22

Licence No and Date	0411001067/02/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000583AM24
RA File Number	04AA04012314 AM22
Licence No and Date	0411001075/06/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	50 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 13.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	51 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	52 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Since the export product is lead alloy. what is the composition of lead alloy? II. Process of manufacturing of lead alloy and wastage of each input at each stage of operation. III. As per the indigenous inputs (Caustic Soda, Sodium Nitrate for refining, and Iron Sulphate as catalyst) has been indicated in Appendix 4E. These inputs are for refining and also to augment the chemical reaction. Indicate the inputs also in the indigenous inputs which will be required for lead	

alloy. Submit a revised Appendix 4E.
IV. Benefits of using lead concentrate for manufacturing of lead alloy in place of lead scrap.

The case stands deferred.

Case No.	55 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	56 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	57 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	58 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.08.2023 and a reminder has been sent on 01.09.2023, 16.09.2023, 13.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	59 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00145970AM22
RA File Number	13AA04009957 AM22
Licence No and Date	1311000466/23/07/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	60 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006894AM23
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003719AM24
RA File Number	09AA04007727 AM22
Licence No and Date	0911001312/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved

Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000566AM24
RA File Number	04AA04019002 AM22
Licence No and Date	0411001277/06/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003720AM24
RA File Number	09AA04010134 AM22
Licence No and Date	0911001414/24/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM REVIW00000570AM24
RA File Number	04AA04022634 AM22
Licence No and Date	0411001376/27/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00173914AM22
RA File Number	56AA04001249 AM22
Licence No and Date	5611000470/31/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	67 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	68 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	70 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	71 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22

Licence No and Date	0511004690/13/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross-sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	74 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22
Licence No and	0211001213/16/09/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	77 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM REVIW00000756AM24
RA File Number	02AA04027202 AM22
Licence No and Date	0211001235/20/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000726AM24
RA File Number	04AA04028369 AM22
Licence No and Date	0411001518/23/09/2021
Norms Committee Decision: Committee Report awaited.	

Case No.	79 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision: Committee Report awaited.	

Case No.	80 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
PH held on 19.09.2023. Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	82 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision:	

PH held on 19.09.2023. Case deferred for the comments of TE.

Case No.	83 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	85 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00211475AM22
RA File Number	04AA04032247 AM22

Licence No and Date	0411001635/13/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	88 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	90 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	92 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22
Licence No and Date	0411001743/01/11/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	94 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	96 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005969AM23
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	97 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22

Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000730AM24
RA File Number	04AA04035865 AM22
Licence No and Date	0411001826/17/11/2021
Norms Committee Decision:	
Committee Report awaited.	

Case No.	101 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Sep/202324/12
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Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021
Norms Committee Decision:	
1. The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	
RA concerned may take suitable consequential action accordingly	

Case No.	106 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000731AM24
RA File Number	04AA04035925 AM22
Licence No and Date	0411001844/18/11/2021
Norms Committee Decision:	
: Committee Report awaited	

Case No.	107 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 29.09.2023, as under:	
I. Quantity of import items at SI.No. 2 to 8, 43 to 54, 61 to 63, 65 to 73, 96, 98 to 100, 102 & 103 may be allowed on net-to-net basis with accountability clause. II. Quantity of import items at SI No.1, 9 to 42, 55 to 60, 64, 74 to 95, 97 & 101 may be allowed as 1.02 Mtr/Mtr. content in the respective export items	
RA concerned may take suitable consequential action accordingly.	

Case No.	109 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and	0311008851/25/11/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005960AM24
RA File Number	05AA040106146 AM22
Licence No and Date	0511006564/01/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved

Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00002257AM23
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22
Licence No and Date	0711002534/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No.1 to 38, 40, 41, 44, 46 to 52, 54 to 57, 59, 60 & 63 to 135 may be allowed on net-to-net basis with accountability clause. II. Quantity of import items at Sl.No.39 & 45 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl. No.42, 43 & 53 may be allowed as 1.01 Mtr / Mtr content in the respective export items as claimed by the firm. IV. Quantity of import items at Sl.No. 58 & 61 may be allowed as applied for on net-to-net basis. V. Quantity of import item at Sl.No. 62 may be allowed as 1.005 Mtr/ Mtr content in the respective export items.	

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No.1 to38, 40, 41, 44,46 to 52,54 to 57, 59, 60 & 63 to 135 may be allowed on net-to-net basis with accountability clause. II. Quantity of import items at Sl.No.39 & 45 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl.No.42, 43 & 53 may be allowed as 1.01 Mtr / Mtr content in the respective export items as claimed by the firm. IV. Quantity of import items at Sl.No.58 & 61 may be allowed as applied for on net-to-net basis. V. Quantity of import item at Sl.No.62 may be allowed as 1.005 Mtr/ Mtr content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and	0711002537/03/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No.1 to38, 40, 41, 44,46 to 52,54 to 57, 59, 60 & 63 to 135 may be allowed on net-to-net basis with accountability clause. II. Quantity of import items at Sl.No.39 & 45 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl.No.42, 43 & 53 may be allowed as 1.01 Mtr / Mtr content in the respective export items as claimed by the firm. IV. Quantity of import items at Sl.No.58 & 61 may be allowed as applied for on net-to-net basis. V. Quantity of import item at Sl.No.62 may be allowed as 1.005 Mtr/ Mtr content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision: Committee Report awaited.	

Case No.	120 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00273805AM22

RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and Date	0311009313/09/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2023-TSW dated 11.09.2023, as under: I. Quantity of import item at Sl.No.1 (Aluminum Wire Rod) may be allowed as applied for i.e., 50,000 Kgs. as 1.01 Kgs. /Kg. content in export item. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00281957AM22
RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.08.2023 and a reminder has been sent on 06.09.2023, 21.09.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	129 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.08.2023 and a reminder has been sent on 06.09.2023, 21.09.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	130 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000588AM24
RA File Number	04AX04000034 AM22
Licence No and Date	0411002187/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00291670AM22

RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	136 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.08.2023 and a reminder has been sent on 06.09.2023, 21.09.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	137 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000732AM24
RA File Number	04AX04000033 AM22
Licence No and Date	0411002245/27/12/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	138 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003698AM23
RA File Number	02AX04000067 AM22
Licence No and Date	0211001779/10/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	143 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22

Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	146 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00326431AM22
RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e., Seamless Couplings stock pipes required for each size of coupling. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

III. Weight of each Export Product.

IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	148 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000601AM24
RA File Number	56AX04000051 AM22
Licence No and Date	5611000765/22/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000734AM24
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	150 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00333826AM22
RA File Number	07AX04000208 AM22
Licence No and Date	0711003025/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	152 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003286AM23
RA File Number	07AX04000280 AM22
Licence No and Date	0711003029/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 12.10.2023, as under: ITEM OF EXPORT BLADE N 81.5 (part for wind operated electricity generator (WOEGS))(TOTAL 57 NOS) total export item weight of 14,54,298 KG ITEM OF IMPORT	

- I. Import items at **SI.No.2-23,29-52,74,82-107** are components and may be allowed as per GN 4.
 II. Rest of items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006793AM23
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	156 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006792AM23
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	157 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00006791AM23
RA File Number	04AX04000262 AM22
Licence No and Date	0411002783/01/03/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	158 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000600AM24
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000602AM24
RA File Number	56AX04000064 AM22
Licence No and Date	5611000824/08/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly	

Case No.	160 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000598AM24
RA File Number	56AX04000067 AM22
Licence No and Date	5611000835/10/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.02.2023 followed by reminders on 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, 16.05.2023 for furnishing information/documents on DGFT BO Portal. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	162 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000757AM24
RA File Number	02AX04000203 AM22
Licence No and Date	0211002116/16/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	163 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.02.2023 followed by reminders on 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, 16.05.2023 for furnishing information/documents on DGFT BO Portal. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	164 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000596AM24
RA File Number	04AX04000394 AM22
Licence No and Date	0411003012/31/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000565AM24
RA File Number	04AX04000410 AM22
Licence No and Date	0411003027/04/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific description of export items and their quantities in Nos. also in addition to their weights, export product wise. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	167 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000427AM23
RA File Number	03AX04000357 AM23
Licence No and Date	0311014180/26/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	168 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	169 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23
Licence No and Date	5211002437/05/05/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide ANF4A for further analysis. The case stands deferred.	

Case No.	170 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000769AM24
RA File Number	05AX04000129 AM23
Licence No and Date	0511012306/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	

RA concerned may take suitable consequential action accordingly

Case No.	171 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000770AM24
RA File Number	05AX04000349 AM23
Licence No and Date	0511012307/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	172 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003709AM23
RA File Number	02AX04000077 AM23
Licence No and Date	0211002373/09/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	173 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23
Licence No and Date	0511012518/12/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	174 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved

Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000889AM23
RA File Number	07AX04000179 AM23
Licence No and Date	0711004038/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 12.10.2023, as under: ITEM OF EXPORT BLADE N 81.5 (part for wind operated electricity generator (WOEGS) ((TOTAL 57 NOS) TOTAL EXPORT ITEM WEIGHT OF 14,54,298 KG. ITEM OF IMPORT I. Import items at SI.NO. 2-39,57,69-80,85-92 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. II. Rest of items may be allowed as applied for RA concerned may take suitable consequential action accordingly.	

Case No.	176 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001283AM23
RA File Number	02AX04000125 AM23
Licence No and Date	0211002504/08/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.11.2022 followed by reminders on 25.05.2023 for furnishing information/documents on DGFT BO Portal. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	178 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000758AM24
RA File Number	02AX04000142 AM23
Licence No and Date	0211002532/13/06/2022
Norms Committee Decision: Committee Report Awaited.	

Case No.	179 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	180 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001410AM23
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001451AM23
RA File Number	04AX04000234 AM23
Licence No and Date	0411003478/17/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001453AM23
RA File Number	04AX04000241 AM23
Licence No and Date	0411003479/17/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	185 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001668AM23
RA File Number	34AX04000276 AM23
Licence No and Date	3411002430/27/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 03.10.2023, as under:

Sl.No.	OTHER ARTICLES OF ALUMINUM MADE FROM ALUMINUM TUBE OF GRADE NO. 6082 T6, namely	Quantity	Net Weight
		(In Nos.)	(Kgs.)
1	COVER (Part No. 1HSB435237-B)	6080	15140
2	CYLINDER (Part No. 06087.001)	3240	3049
3	CYLINDER (Part No. 04819.001)	1980	3272
4	CYLINDER (Part No. 04819.001)	1760	4363
Total Weight			25824

- I. Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in export items and its quantity may be allowed as **50396 Kgs as 1.95 Kgs/Kg** content in the export item after taking **33%** recovery from the scrap.

RA concerned may take suitable consequential action accordingly

Case No.	188 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	189 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001707AM23
RA File Number	04AX04000303 AM23
Licence No and Date	0411003548/28/06/2022
Norms Committee Decision:	
Committee Report Awaited	

Case No.	190 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00003725AM24
RA File Number	09AX04000254 AM23

Licence No and Date	0911003383/22/07/2022
Norms Committee Decision: 1. The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	192 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002350AM23
RA File Number	03AX04002370 AM23
Licence No and Date	0311016711/29/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	193 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002584AM23
RA File Number	02AX04000262 AM23
Licence No and Date	0211002830/10/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.04.2023 followed by reminders on 20.04.2023, 05.05.2023, 20.05.2023, 04.06.2023, 19.06.2023 for furnishing information/documents on DGFT BO Portal. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	194 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005492AM24
RA File Number	03AX04002278 AM23
Licence No and Date	0311017452/24/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 12.10.2023, as under:

Sl.No.	Export Item	Quantity	Item of Import	Quantity
1	Customized Machined Collector Bars (Without Copper) for Cathode Bars (Net content of Import Item Steel: 89%)	3576.00 MT	Non-Alloy Steel Slab. QTY: 4000.00 MT	1.15 KG/KG ON THE NET WEIGHT OF NON-ALLOY STEEL SLAB IN THE EXPORT PRODUCT.
2	Customized Machined Collector Bars (Anode Bars/Stubs) for Anode Bars	5604.00 MT	Non-Alloy Steel Slab QTY: 6000.00 MT	1.15 KG/KG ON THE NET WEIGHT OF NON-ALLOY STEEL SLAB IN THE EXPORT PRODUCT.
3	Customized Machined Collector	12000.00 MT	Non-Alloy Steel Slab	1.15 KG/KG ON THE NET WEIGHT OF NON-

	Bars (With Copper) for Copper Inserted Bars (Net content of Import Item: Steel 83%)		12000.00 MT	ALLOY STEEL SLAB IN THE EXPORT PRODUCT.
			Copper Bars Rods/ Plate QTY: 2000.00 MT	NIL WASTAGE ON THE NET WEIGHT OF THE IMPORTED COPPER BARS RODS/PLATES.

RA concerned may take suitable consequential action accordingly.

Case No.	195 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002792AM23
RA File Number	07AX04000745 AM23
Licence No and Date	0711005101/26/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 12.01.2023, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 30 NOS) TOTAL EXPORT ITEM WEIGHT OF 7,65,420 KG ITEM OF IMPORT I. Import items at S. NO. 2-17,21-33,46,59-70,74-78 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 II. Rest of items may be allowed as applied for RA concerned may take suitable consequential action accordingly.	

Case No.	196 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002812AM23
RA File Number	34AX04000503 AM23
Licence No and Date	3411002694/26/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002963AM23
RA File Number	07AX04000817 AM23
Licence No and Date	0711005173/06/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	198 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002974AM23
RA File Number	04AX04000497 AM23
Licence No and Date	0411003911/07/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003042AM23
RA File Number	07AX04000822 AM23
Licence No and Date	0711005200/09/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003072AM23
RA File Number	07AX04000832 AM23
Licence No and Date	0711005220/12/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 29.09.2023, as under:

- I. Quantity of import items at Sl.No.1 to 4, 16 to 19, 26 to 29, 32, 33, 38 to 41, 48 to 51, 54, 55, 61 to 64, 67, 73 to 77, 82 to 85, 93, 95, 97 to 100 & 108 to 111 may be allowed on **net-to-net basis** with accountability clause.
- II. Quantity of import items at SI No.5 to 15, 20 to 25, 30, 31, 34 to 37, 42 to 47, 52, 53, 56 to 60, 65, 66, 68 to 72, 78 to 81, 86 to 92, 94, 96, 101 to 107 may be allowed as **1.02 Mtr/Mtr.** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003202AM23
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	203 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003234AM23
RA File Number	07AX04000877 AM23
Licence No and Date	0711005284/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 16.03.2023, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	204 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003240AM23
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003256AM23
RA File Number	52AX04001640 AM23
Licence No and Date	5211003283/21/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000572AM24
RA File Number	04AX04000544 AM23
Licence No and Date	0411003989/21/09/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	207 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003276AM23

RA File Number	03AX04003072 AM23
Licence No and Date	0311018057/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/39/2023-TSW dated 27.09.2023, as under: I. Export items at Sl. No.1 to 4 shall be of Stainless Steel. II. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export products. III. Quantity of import item at SI No. 1 may be allowed as 20618 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.1. IV. Quantity of import item at SI No. 2 may be allowed as 41236 Kgs as 1.05 Kgs. /Kg. content in the export item at Sl.No.2. V. Quantity of import item at SI No. 3 may be allowed as 41236 Kgs. as 1.05 Kgs. /Kg. content in the export item at Sl.No.3. VI. Quantity of import item at SI No. 4 may be allowed as 875 Kgs. as 1.05 Kgs. /Kg. content in the export item at Sl.No.4. RA concerned may take suitable consequential action accordingly.	

Case No.	208 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003280AM23
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	209 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000592AM24
RA File Number	04AX04000552 AM23
Licence No and Date	0411004003/22/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	210 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003429AM23
RA File Number	07AX04000953 AM23
Licence No and Date	0711005359/28/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	211 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BLUMENBECKER KAT AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003485AM23

RA File Number	31AX04000180 AM23
Licence No and Date	3111001718/30/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00005307AM23
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003536AM23
RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e., Seamless Couplings stock pipes required for each size of coupling. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	215 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	216 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003672AM23
RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003673AM23
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	219 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	220 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003696AM23
RA File Number	52AX04001670 AM23
Licence No and Date	5211003429/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	221 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23

Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	222 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	223 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23
Licence No and Date	0811006290/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00003844AM23
RA File Number	04AX04000655 AM23
Licence No and Date	0411004345/20/10/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	225 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003852AM23
RA File Number	04AX04000662 AM23
Licence No and Date	0411004346/20/10/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	226 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	227 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003923AM23
RA File Number	31AX04000208 AM23
Licence No and Date	3111001768/27/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. Use of export product. The case stands deferred.	

Case No.	228 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003970AM23
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	229 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004099AM23
RA File Number	07AX04001132 AM23
Licence No and Date	0711005629/07/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	230 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004100AM23
RA File Number	07AX04001131 AM23
Licence No and Date	0711005630/07/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000735AM24
RA File Number	04AX04000698 AM23

Licence No and Date	0411004420/10/11/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	232 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004371AM23
RA File Number	05AX04002363 AM23
Licence No and Date	0511015834/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004372AM23
RA File Number	07AX04001162 AM23
Licence No and Date	0711005700/15/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No.1,2, 4 to 11,13 to 39, 42 to 45, 47 to 50, 52 & 54 to 122 may be allowed on net-to-net basis with accountability clause. II. Quantity of import item at Sl.No.3 may be allowed as 1.02 Mtr/ Mtr content in therespective export items. III. Quantity of import item at Sl.No.12 may be allowed as applied for on net-to-net basis.	

- IV. Quantity of import items at Sl. No. 40 & 41 may be allowed as **1.01 Mtr / Mtr** content in the respective export items as claimed by the firm.
- V. Quantity of import items at Sl. No.46 & 51 may be allowed as **1.005 Mtr/ Mtr** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004426AM23
RA File Number	07AX04001159 AM23
Licence No and Date	0711005716/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No.1,2, 4 to 11,13 to 28, 30, 31 to 34, 36 to 39, 42&45,47 to 50, 52 to 122 may be allowed on net-to-net basis with accountability clause. II. Quantity of import item at Sl.No.12 may be allowed as applied for on net-to-net basis. III. Quantity of import item at Sl.No.3, 29 & 35 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. IV. Quantity of import items at Sl. No. 40 & 41 may be allowed as 1.01 Mtr / Mtr content in the respective export items as claimed by the firm. V. Quantity of import items at Sl. No.46 & 51 may be allowed as 1.005 Mtr/ Mtr content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	235 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004548AM23
RA File Number	07AX04001250 AM23
Licence No and Date	0711005760/23/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	236 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VALEO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004606AM23
RA File Number	04AX04000645 AM23
Licence No and Date	0411004516/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM REVIW00000767AM24
RA File Number	34AX04000781 AM23
Licence No and Date	3411003031/28/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 10.10.2023, as under:	

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COPPER BARS WITH 99.99% PURITY	100000.00 KGS	COPPER CATHODE WITH 99.99% PURITY.	1.02 KGS/KGS ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

RA concerned may take suitable consequential action accordingly.

Case No.	238 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005444AM23
RA File Number	05AX04002892 AM23
Licence No and Date	0511016637/30/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005550AM23
RA File Number	04AX04000896 AM23
Licence No and Date	0411004716/05/01/2023

Norms Committee Decision:

Committee Report Awaited.

Case No.	240 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005700AM23
RA File Number	04AX04000883 AM23
Licence No and Date	0411004760/12/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	241 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005701AM23
RA File Number	04AX04000882 AM23
Licence No and Date	0411004762/12/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	242 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005793AM23
RA File Number	07AX04001563 AM23
Licence No and Date	0711006210/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1.	

The case stands deferred.

Case No.	244 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005933AM23
RA File Number	04AX04000940 AM23
Licence No and Date	0411004830/27/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	245 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005973AM23
RA File Number	02AX04000606 AM23
Licence No and Date	0211003746/30/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	246 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved

Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006784AM23
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 11.09.2023, as under: I. Quantity of import items at SI, No.1,2 & 3 may be allowed as 1.10 Kgs. /Kg. content in export items at SI.No. 1, 2 & 3 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	247 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006802AM23
RA File Number	06AX04000361 AM23
Licence No and Date	0611001882/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/44/2023-TSW dated 11.09.2023, as under: I. Quantity of import item at SI No.1(Aluminum sheet) may be allowed as 1.02 Kgs. /Kg. content in the export item. II. Import item at SI No.2(Printing Inks) may be allowed up to 2% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	248 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	249 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006928AM23
RA File Number	13AX04000331 AM23
Licence No and Date	1311001791/13/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006970AM23
RA File Number	07AX04001865 AM23
Licence No and Date	0711006743/15/03/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case has already been ratified in the NC 2 meeting dated 19.09.2023, therefore the committee decided to withdraw the case.

The case is **approved**.

Case No.	251 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006972AM23
RA File Number	07AX04001867 AM23
Licence No and Date	0711006745/15/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 12.10.2023, as under:

Export Product: Add "545 Wp +/- 10%"

Import:

1. Add" P type 7.33-7.66 Wp" -Net content in Export Product +1% wastage
2. Aluminum frame cut length - Net to net as per GN4
- 3,6 to 8-As applied Value restricted to 2% of fob value.
- 4- Toughened glass 2.579 sq. Mtr. / Each: 2500 nos. as applied.
- 5-2520 nos. as applied as per GN4

Note: Export Product will contain 72 imported cells per module.

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RA concerned may take suitable consequential action accordingly.

Case No.	252 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006973AM23
RA File Number	07AX04001864 AM23
Licence No and Date	0711006746/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 12.10.2023, as under: Export Product: Add "545 Wp +/- 10%" Import: 1. Add" P type 7.33-7.66 Wp" -Net content in Export Product +1% wastage 2. Aluminum frame cut length - Net to net as per GN4 3,6 to 8-As applied Value restricted to 2% of fob value. 4- Toughened glass 2.579 sq. Mtr. / Each: 2500 nos. as applied. 5-2520 nos. as applied as per GN4 Note: Export Product will contain 72 imported cells per module.` RA concerned may take suitable consequential action accordingly.	

Case No.	253 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006974AM23
RA File Number	07AX04001868 AM23

Licence No and Date	0711006747/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been ratified in the NC 2 meeting dated 19.09.2023 , therefore the committee decided to withdraw the case. The case is approved.	

Case No.	254 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006975AM23
RA File Number	07AX04001869 AM23
Licence No and Date	0711006748/15/03/2023
Norms Committee Decision: The Committee has considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis of AA No. 0711006747 in NC-2 meeting dated 19/09/2023 , as under: RA concerned may take suitable consequential action accordingly.	

Case No.	255 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006976AM23
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (Tec-3) dated 12.10.2023, as under:

Export Product: Add "545 Wp +/- 10%"

Import:

1. Add" P type 7.33-7.66 Wp" -Net content in Export Product +1% wastage
2. Aluminum frame cut length - Net to net as per GN4
- 3,6 to 8-As applied Value restricted to 2% of fob value.
- 4- Toughened glass 2.579 sq. Mtr. /Each: 1900 nos. as applied.
- 5-1920 nos. as applied as per GN4

Note: Export Product will contain 72 imported cells per module.

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RA concerned may take suitable consequential action accordingly.

Case No.	256 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000491AM24
RA File Number	34AX04001204 AM23
Licence No and Date	3411003654/29/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000526AM24
RA File Number	03AX04000386 AM24
Licence No and Date	0311023265/02/05/2023
Norms Committee Decision:	
PH held on 19.09.2023. Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000540AM24
RA File Number	04AX04000007 AM24
Licence No and Date	0411005317/03/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	259 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000586AM24
RA File Number	03AX04000474 AM24
Licence No and Date	0311023369/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	260 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000619AM24
RA File Number	02AX04000059 AM24
Licence No and Date	0211004342/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	261 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000630AM24
RA File Number	13AX04000024 AM24
Licence No and Date	1311001925/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	262 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000638AM24
RA File Number	08AX04000201 AM24
Licence No and Date	0811008107/08/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	263 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000652AM24
RA File Number	31AX04000024 AM24
Licence No and Date	3111002259/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	264 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000686AM24
RA File Number	07AX04000111 AM24

Licence No and Date	0711007498/09/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	266 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000692AM24
RA File Number	07AX04000163 AM24
Licence No and Date	0711007502/09/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	267 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000694AM24
RA File Number	07AX04000169 AM24
Licence No and Date	0711007504/09/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	268 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000695AM24
RA File Number	07AX04000170 AM24
Licence No and Date	0711007505/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 09.10.2023, as under: I. Quantity of import items at Sl.No.1 to 27, 29, 30, 33 to 39,41 to 43, 47 to 66 may be allowed on net-to-net basis with accountability clause. II. Quantity of import item at Sl.No.28 may be allowed as 1.02 Mtr/ Mtr content in the export item. III. Quantity of import items at Sl.No.31 & 32 may be allowed as 1.01 Mtr/ Mtr content in the export item as claimed by the firm. IV. Quantity of import items at Sl.No.40 & 46 may be allowed as 1.005 Mtr/ Mtr content in the export item as claimed by the firm. V. Quantity of import items at Sl.No.44 & 45 may be allowed as applied for on net-to-net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	269 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000700AM24
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.08.2023 and a reminder has been sent on 02.09.2023, 17.09.2023, 10.10.2023 for furnishing	

information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	270 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000701AM24
RA File Number	07AX04000157 AM24
Licence No and Date	0711007510/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000705AM24
RA File Number	34AX04000094 AM24
Licence No and Date	3411003695/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	272 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000708AM24
RA File Number	07AX04000125 AM24
Licence No and Date	0711007494/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	273 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000709AM24
RA File Number	07AX04000127 AM24
Licence No and Date	0711007517/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Weight of each Export Product.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1.

The case stands deferred.

Case No.	274 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001241AM24
RA File Number	NA
Licence No and Date	0711007502/09/05/2023

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under:

- I. Quantity of import items at Sl.No.1 to 27, 29, 30, 33 to 39, 42 to 43 & 47 to 66 may be allowed on **net-to-net basis** with accountability clause.
- II. Quantity of import item at Sl.No. 28 may be allowed as **1.02 Mtr/ Mtr** content in the respective export items.
- III. Quantity of import items at Sl. No. 31 & 32 may be allowed as **1.01 Mtr / Mtr** content in the respective export items as claimed by the firm.
- IV. Quantity of import items at Sl.No.44 & 45 may be allowed as applied for on **net-to-net basis**.
- V. Quantity of import items at Sl.No.40 & 46 may be allowed as **1.005 Mtr/ Mtr** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	275 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001527AM24
RA File Number	NA
Licence No and Date	0711007504/09/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 18.09.2023, as under: I. Quantity of import items at Sl.No. 1 to 27, 29, 30, 33 to 39, 41 to 43 & 47 to 66 may be allowed on net-to-net basis with accountability clause. II. Quantity of import item at Sl.No. 28 may be allowed as 1.02 Mtr/ Mtr content in the respective export items. III. Quantity of import items at Sl. No.31 & 32 may be allowed as 1.01 Mtr / Mtr content in the respective export items as claimed by the firm. IV. Quantity of import items at Sl.No.40 & 46 may be allowed as 1.005 Mtr/ Mtr content in the respective export items. V. Quantity of import items at Sl.No.44 & 45 may be allowed as applied for on net-to-net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	276 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001539AM24
RA File Number	NA
Licence No and Date	0711007503/09/05/2023
Norms Committee Decision:	

: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 24.08.2023, as under:

- I. Quantity of import items at SI.No.1 to 27, 29, 30, 33 to 39, 41 to 43 & 47 to 66 may be allowed on **net-to-net basis** with accountability clause.
- II. Quantity of import item at SI.No. 28 may be allowed as **1.02 Mtr/ Mtr** content in the respective export items.
- III. Quantity of import items at Sl. No.31 & 32 may be allowed as **1.01 Mtr / Mtr** content in the respective export items as claimed by the firm.
- IV. Quantity of import items at Sl.No.40 & 46 may be allowed as **1.005 Mtr/ Mtr** content in the respective export items.
- V. Quantity of import items at Sl.No.44 & 45 may be allowed as applied for on **net-to-net basis**.

RA concerned may take suitable consequential action accordingly.

Case No.	277 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000737AM24
RA File Number	03AX04000525 AM24
Licence No and Date	0311023465/10/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	278 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	279 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000784AM24
RA File Number	52AX04000033 AM24
Licence No and Date	5211004760/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	280 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000795AM24
RA File Number	05AX04000334 AM24
Licence No and Date	0511018797/12/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. What is the chemical composition of Magnesium Ferro Silicon to be exported?
- II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry.
- III. Process flow chart and wastage of each input at each stage of operation.
- IV. What is the meaning of Calcium metal? Is it fallen in the category of Misch Metal (containing rare earths: 98% minimum)? If yes, submit prior permission from the Department of Atomic Energy for AA.
- V. There is a standard norm for export of Magnesium Ferro Silicon. What are the reasons for applying under no norm category? Submit complete justification.

The case stands deferred.

Case No.	281 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Ferro Silicon Barium Inoculants is an alloy of Iron and Silicon with controlled additions of Barium and Calcium. What is the chemical composition of the export product?
- II. What is the Chemical composition of imported Ferro Silicon and Ferro Silicon Barium?
- III. Process flow chart and wastage of each input at each stage of operation.

The case stands deferred.

Case No.	282 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000797AM24
RA File Number	07AX04000158 AM24
Licence No and Date	0711007552/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000799AM24
RA File Number	07AX04000180 AM24
Licence No and Date	0711007556/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	284 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000800AM24
RA File Number	07AX04000182 AM24
Licence No and Date	0711007557/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000801AM24
RA File Number	07AX04000183 AM24
Licence No and Date	0711007558/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000804AM24
RA File Number	07AX04000181 AM24
Licence No and Date	0711007561/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	287 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000826AM24
RA File Number	05AX04000363 AM24
Licence No and Date	0511018814/15/05/2023
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	288 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000846AM24
RA File Number	09AX04000053 AM24
Licence No and Date	0911005036/15/05/2023
Norms Committee Decision: : The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	289 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001631AM24
RA File Number	NA
Licence No and Date	0711007577/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.	

- III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.

The case stands deferred.

Case No.	290 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001022AM24
RA File Number	52AX04000044 AM24
Licence No and Date	5211004793/22/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	291 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001025AM24
RA File Number	52AX04000043 AM24
Licence No and Date	5211004794/22/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	292 / NC/2/MEET/Sep/202324/12
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001042AM24
RA File Number	04AX04000174 AM24
Licence No and Date	0411005458/23/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	293 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001043AM24
RA File Number	04AX04000173 AM24
Licence No and Date	0411005459/23/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	294 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001059AM24
RA File Number	05AX04000437 AM24
Licence No and Date	0511018955/23/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	295 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001071AM24
RA File Number	05AX04000506 AM24
Licence No and Date	0511018968/24/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the form of the imported stainless steel of width less than 600 mm width? Is it in the form of sheets or coils? II. What is the grade of imported stainless steel of less 600 mm width? Submit documentary evidence (Bill of Entry/Test Report), which could establish the composition of imported stainless steel. III. Submit process flow chart for manufacturing of utensils and other articles and wastage at each stage of operation, which could justify the wastage being indicated in Appendix 4E. IV. Submit the quantity of table kitchen and other house hold articles with handles and without handles. What is weight of handles in the exported table kitchen and other house hold articles? The case stands deferred.	

Case No.	296 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001094AM24
RA File Number	08AX04000342 AM24
Licence No and Date	0811008278/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Specific OD and WT of export product.
- II. Manufacturing process with wastage claimed at each stage with justification.
- III. Reduction in diameter and wall thickness at each stage of pilgering/drawing.

The case stands deferred.

Case No.	297 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001110AM24
RA File Number	03AX04000589 AM24
Licence No and Date	0311023920/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	298 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001115AM24
RA File Number	02AX04000110 AM24
Licence No and Date	0211004472/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	299 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001124AM24
RA File Number	56AX04000162 AM24
Licence No and Date	5611001912/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	300 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001218AM24
RA File Number	05AX04000612 AM24
Licence No and Date	0511019110/31/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	301 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001220AM24
RA File Number	04AX04000184 AM24
Licence No and Date	0411005497/31/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	302 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001231AM24
RA File Number	03AX04000973 AM24
Licence No and Date	0311024105/01/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	303 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001253AM24
RA File Number	03AX04000788 AM24
Licence No and Date	0311024124/02/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 27.09.2023, as under:	
Note: The written recommendation as given by Consultant Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	304 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001264AM24
RA File Number	03AX04000544 AM24
Licence No and Date	0311024151/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	305 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001281AM24
RA File Number	02AX04000135 AM24
Licence No and Date	0211004520/02/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	306 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001282AM24

RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	307 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002064AM24
RA File Number	08AX04000464 AM24
Licence No and Date	0811008462/22/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific OD and WT of export product. II. Manufacturing process with wastage claimed at each stage with justification. III. Reduction in diameter and wall thickness at each stage of pilgering/drawing. The case stands deferred.	

Case No.	308 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	309 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002109AM24
RA File Number	02AX04000176 AM24
Licence No and Date	0211004627/22/06/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	310 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002171AM24
RA File Number	02AX04000179 AM24
Licence No and Date	0211004634/23/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the meaning of copper cakes? Submit a copy of the shipping bill and Certificate of Analysis (CoA) of the Customs Authorized Laboratory on the total net content of copper in the Copper cakes/billets. II. The process flow charts, attached with Appendix 4E are for the export of copper bus tubes, copper conductor, copper lugs and equalizer with clamping plate. However, as per application the export item is copper bus bars of different sizes and numbers. Submit process flow chart on the export of electrolytic copper Bus Bars and wastage at each stage of operation. III. What is the purity of copper in export items?	

The case stands deferred.

Case No.	311 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BALAJI EXTRUSIONS AND CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002494AM24
RA File Number	03AX04000426 AM24
Licence No and Date	0311024869/26/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	312 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	V STAINLESS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002517AM24
RA File Number	03AX04001222 AM24
Licence No and Date	0311024886/26/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	313 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002529AM24

RA File Number	02AX04000183 AM24
Licence No and Date	0211004640/26/06/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	314 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002536AM24
RA File Number	08AX04000513 AM24
Licence No and Date	0811008520/26/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific OD and WT of export product. II. Manufacturing process with wastage claimed at each stage with justification. III. Reduction in diameter and wall thickness at each stage of pilgering/drawing. The case stands deferred.	

Case No.	315 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002544AM24
RA File Number	02AX04000178 AM24

Licence No and Date	0211004642/26/06/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	316 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002559AM24
RA File Number	07AX04000444 AM24
Licence No and Date	0711008396/26/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	317 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM APPLY 00002570AM24
RA File Number	13AX04000093 AM24
Licence No and Date	1311002022/26/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	318 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002718AM24
RA File Number	03AX04001413 AM24
Licence No and Date	0311024913/27/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	319 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002729AM24
RA File Number	08AX04000476 AM24
Licence No and Date	0811008544/27/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	320 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred

Party Name	MKA ENGINEERS AND EXPORTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002858AM24
RA File Number	03AX04001449 AM24
Licence No and Date	0311024955/28/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please furnish the stage wise wastage indicating weight at each stage supported by dimensional drawings; starting from the raw material imported to finished export product. II. Include the Export product catalogue as well. The case stands deferred.	

Case No.	321 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002887AM24
RA File Number	03AX04001053 AM24
Licence No and Date	0311024968/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	322 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002892AM24

RA File Number	03AX04001098 AM24
Licence No and Date	0311024974/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	323 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002905AM24
RA File Number	02AX04000143 AM24
Licence No and Date	0211004668/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	324 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003332AM24
RA File Number	13AX04000060 AM24
Licence No and Date	1311002037/01/07/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	325 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	THE LEAD FACTORY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005816AM24
RA File Number	07AX04000756 AM24
Licence No and Date	0711009267/22/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	326 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005832AM24
RA File Number	04AX04000527 AM24
Licence No and Date	0411006042/25/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	327 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	328 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	329 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005855AM24
RA File Number	03AX04002839 AM24
Licence No and Date	0311027390/25/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	330 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005856AM24
RA File Number	04AX04000522 AM24
Licence No and Date	0411006050/26/09/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	331 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005861AM24
RA File Number	07AX04000962 AM24
Licence No and Date	0711009290/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 12.10.2023, as under: I. Quantity of import items at SI No.1 to 8, 11, 12, 15 to 22, 28, 30 to 38, 42, 43, 45, 46, 49, 50, 53, 54, 57 to 64, 69 to 74, 77, 80 to 85, 88 to 96, 101 to 109, 115, 118 to 126, 128, 129, 132 to 144, 147, 148, 151 to 154, 157 to 163, 166, 168, 169, 173, 174, 176 to 183, 189 to 191, 196 to 208, 212 to 216, 218 to 225 & 228 to 237 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. II. Quantity of import items at Sl.No.10, 13, 14, 24 to 27, 29, 40, 41, 44, 47, 48, 51, 52, 55, 56, 66 to 68,	

76, 78, 79, 86, 87, 98 to 100, 111 to 114, 116, 117, 130, 131, 146, 150, 155, 156, 165, 167, 170 to 172, 175, 185, 187, 188. 193 to 195, 209 to 211, 226, 227 & 238 may be allowed on **net-to-net basis** with accountability clause.

III. Quantity of import items at Sl.No.9, 23, 39, 65, 75, 97, 110, 127, 145, 149, 164, 184, 186, 192 & 217 may be allowed as applied for with **2% wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	332 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005863AM24
RA File Number	07AX04000961 AM24
Licence No and Date	0711009291/26/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 12.10.2023, as under:

- I. Quantity of import items at Sl.No.1, 2, 7, 20, 22, 23, 40 to 43, 45, 47, 49, 50, 53, 55, 64 to 67, 81, 83,84, 88, 90, 92, 94, 107 to 109, 111 to 116, 134, 136 to 138, 142, 159, 161, 162, 176, 185, 188 to 190, 205, 207 to 209, 223, 225, 226, 235, 236, 238, 239 & 241 may be allowed on **net to net basis** with accountability clause.
- II. Quantity of import items at SI No. 3 to 6, 8 to 19, 24 to 37, 39, 44, 46, 48, 51, 52, 54, 56 to 62, 68 to 79, 82, 85, 86, 89, 91, 93, 95 to 105, 110, 117 to 129, 131, 132, 135, 139 to 141, 143 to 154, 156, 157, 160, 163 to 171, 173, 175, 177 to 183, 186, 191 to 202, 204, 210 to 220, 222, 227 to 233, 237 & 240 may be allowed as **1.02 Mtr/Mtr.** content in the respective export items.
- III. Quantity of import items at Sl.No.21, 38, 63, 80,87, 106, 130, 133, 155, 158, 172, 174, 184, 187, 203, 206, 221, 224 & 234 may be allowed as applied for with **2% wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	333 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005867AM24
RA File Number	08AX04001217 AM24
Licence No and Date	0811009462/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	334 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005868AM24
RA File Number	08AX04001209 AM24
Licence No and Date	0811009463/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	335 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005869AM24
RA File Number	07AX04000951 AM24
Licence No and Date	0711009300/26/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	336 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005875AM24
RA File Number	08AX04001210 AM24
Licence No and Date	0811009469/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	337 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	338 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005882AM24
RA File Number	33AX04000062 AM24

Licence No and Date	3311001523/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	339 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005892AM24
RA File Number	07AX04000994 AM24
Licence No and Date	0711009305/27/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	340 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023

HQ File Number	HQRNORM APPLY 00005895AM24
RA File Number	04AX04000547 AM24
Licence No and Date	0411006064/27/09/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	341 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005906AM24
RA File Number	07AX04000995 AM24
Licence No and Date	0711009312/27/09/2023
Norms Committee Decision:	
: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished for import item no.1. The case stands deferred.	

Case No.	342 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005916AM24
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	343 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	344 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005980AM24
RA File Number	04AX04000545 AM24
Licence No and Date	0411006087/03/10/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	345 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005981AM24
RA File Number	04AX04000546 AM24
Licence No and Date	0411006088/03/10/2023
Norms Committee Decision:	
Committee Report Awaited	

Case No.	346 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005999AM24
RA File Number	05AX04001963 AM24
Licence No and Date	0511021282/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	347 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006008AM24
RA File Number	05AX04001773 AM24
Licence No and Date	0511021296/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	348 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	349 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006015AM24
RA File Number	03AX04002994 AM24
Licence No and Date	0311027571/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	350 / NC/2/MEET/Sep/202324/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006017AM24
RA File Number	05AX04001854 AM24
Licence No and Date	0511021301/03/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	351 / NC/2/MEET/Sep/202324/12
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 12 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006025AM24
RA File Number	05AX04001842 AM24
Licence No and Date	0511021309/04/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. The record notes have published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Sl.No.	Applicant's Name	HQ/RA File No.	Comments	Status
352.	M/S. SUCHI FASTENERS PVT. LTD BARODA AA No. 3411001527 dt 09.12.2021. RA FILENO.34AA04003497AM21	HQRNORMAPPLY00005092AM24	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 12.10.2023, as under: Note: The	

			written recommendation as given by (TEC-3) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	
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